

**IN THE INCOME TAX APPELLATE TRIBUNAL  
"B" BENCH, MUMBAI**

**SHRI B.R. BASKARAN, ACCOUNTANT MEMBER  
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No. 6706/M/2005)  
(Assessment Year 2001-2002)**

**Krishna Murari Jariwal,**  
Flat No. 1, Building No. 2,  
Malad Co-op. Hsg. Ltd.,  
Malad (East), Mumbai - 400097  
[PAN: AABPJ7742D]

..... **Appellant**

Vs

**Income Tax Officer,  
24(1)(1), Mumbai**

..... **Respondent**

**CORRIGENDUM**

1. In the order, dated 05/09/2008, passed by Mumbai Bench 'B' of the Tribunal in ITA No. 6706/M/2005 the assessment year has been incorrectly mentioned as '**2000-01**' instead of '**2001-2002**'. The said mistake is hereby rectified by way of the present corrigendum and the Assessment Year mentioned as '**2000-01**' in the cause title and on the first paragraph on the first page of the order, dated 05/09/2008, shall stand replaced by and be read as '**2001-2002**'.

**Sd/-  
(B.R. Baskaran)  
Accountant Member**

**Sd/-  
(Rahul Chaudhary)  
Judicial Member**

मुंबई Mumbai; दिनांक Dated : 08.04.2024  
Alindra, PS

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Assessee
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त/ The CIT
4. प्रधान आयकर आयुक्त / Pr.CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT,  
Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार /(Dy./Asstt. Registrar)  
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai